

CBI Vs. Surender Singh & ors.
CC No. 3/2019

07.07.2020

Present: Sh. A. K. Kushwaha, Ld. PP for CBI.
Sh. Ashish Ratra, Proxy counsel for Sh. M. S. Bammi, Ld. counsel for A-5.
Sh. L. K. Singh, Ld. Counsel for A-6.
Sh. Sidharth Joshi, Ld. Counsel for A-7
Sh. Anil Mishra & Sh. Ashok Kumar, Ld. Counsels for A-8.
A-1 to A-4 are already P.O.

The matter has been taken up from 11.00 to 11.50 AM and 12.00 to 12.50 PM through video conferencing, using CISCO WEBEX hosted by Sh. Mukesh Kant Sharma, Reader of this Court.


Further arguments of Ld. PP qua the role of A-7 heard from 11.00 to 11.50 AM and 12.00 to 12.40 PM. Arguments by prosecutions stands concluded.

Ld. PP reserves his right of rebuttal and submitting case law after oral arguments of defence counsels are concluded.

Put up for oral arguments by Ld. Counsel for A-5 through video conferencing on **08.07.2020 at 11.30 AM.**

On the request of Ld. PP for CBI, copy of this order sheet be also provided to him for his office record.

A copy of this order be also sent to the Computer Branch for uploading on the official website.


(Anil Kumar Sisodia)
Special Judge (PCAct), (CBI)-07,
Rouse Avenue Courts, New Delhi
07.07.2020.